

आयकर अपीलिय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT  
AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.283/PUN/2019

निर्धारण वर्ष / Assessment Year : 2014-15

Chintan Harakchand Jain,  
214, Mamledar Lane,  
Malegaon, Nashik-423203

PAN : ADZPJ8509M

..... अपीलार्थी / Appellant

**बनाम / V/s.**

Deputy Commissioner of Income Tax,  
Circle-Malegaon

..... प्रत्यर्थी / Respondent

Assessee by : N O N E

Revenue by : Shri Maruti W. Maddewad

सुनवाई की तारीख / Date of Hearing : 19-10-2020

घोषणा की तारीख / Date of Pronouncement : 19-10-2020

**आदेश / ORDER**

**PER S.S. VISWANETHRA RAVI, JM :**

This appeal by the assessee against the order dated 10-01-2019 passed by the Commissioner of Income Tax (Appeals)-1, Nashik [‘CIT(A)'] for assessment year 2014-15.

2. On perusal of the letter dated 05-10-2020 filed by the assessee we note that the assessee wishes to withdraw the appeal in view of having filed

application under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. Shri Maruti W. Maddewad, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 19<sup>th</sup> October, 2020.

Sd/-  
(R.S. Syal)  
VICE PRESIDENT

Sd/-  
(S.S. Viswanethra Ravi)  
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 19<sup>th</sup> October, 2020.

RK

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Nashik
4. The Pr. CIT-1, Nashik
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune